

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

5. IA 3854/2023
IN
C.P. (IB)/806(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: Amit Punjabi
Vs
Gambs India Pvt. Ltd.

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Applicant/ Liquidator present.
2. **IA-3854/2023**: This is an Application filed under Regulation 31A of the Insolvency & Bankruptcy Board of India (Liquidation Regulation), 2016 by the Liquidator to submit the Re-Constitution Stakeholders Consultation Committee Report on record. The same is taken on record.
3. In view of above, IA is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)